

OPINIONS ON BILL

Shrimati Lakshmikanthamma (Khammam): I beg to lay on the Table Paper No. IV to the Bill further to amend the Indian Penal Code and the Code of Criminal Procedure, 1898, which was circulated for the purpose of eliciting opinion thereon by the direction of the House on the 13th September, 1963.

1962 has been released today, the 8th September, 1964, as per orders of the Government of Kerala."

12.04 hrs.

RE. BUSINESS OF THE HOUSE

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Industrial Disputes (Amendment) Bill, 1964, which has been passed by the Rajya Sabha at its sitting held on the 8th September, 1964."

Shri Nath Pai (Rajapur): Sir, you have been pleased to direct that the debate on my subject which I had wanted to raise—the unauthorised landing of Walcott at Murud—should take place tomorrow at 12 O'clock. I shall be pleased if you now grant me a concession—if the House agrees—that the debate may take place on Wednesday at 12 O'clock, as I have a very pressing appointment in Bombay tomorrow, if this will not upset the schedule of the House.

Mr. Speaker: If the House agrees and the Government also agree—if the Minister has no objection—I have none. Has the Minister any objection?

The Prime Minister and Minister of Atomic Energy Shri Lal Bahadur Shastri: No.

INDUSTRIAL DISPUTES
(AMENDMENT) BILL

Secretary: Sir, I lay on the Table of the House the Industrial Disputes (Amendment) Bill, 1964, as passed by Rajya Sabha.

Shri S. M. Banerjee (Kanpur): I had tabled a Calling Attention Notice which has been disallowed because of your ruling. I would request that the hon. Minister, when he replies, should throw some light about the flight of that lady who was called in a case, because she must be connected with Murud affair.

Mr. Speaker: The Murud affair would be taken up on Wednesday.

RELEASE OF MEMBER

Mr. Speaker: I have to inform the House that I have received the following letter, dated the 8th September, 1964, from the Superintendent, Central Prison, Trivandrum:—

ELECTION TO COMMITTEE

ESTIMATES COMMITTEE

"I have the honour to inform you that Shri E. K. Imbichibava, Member, Lok Sabha, who had been admitted in this jail on 1st September, 1964, for detention under the Defence of India Rules,

Shri A. C. Guha (Barasat): I beg to move:

"That the members of this House do proceed to elect in the manner required by sub-section (3) of